

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.1525
TO BE ANSWERED ON 26.07.2016

Report on Pollution

1525. SHRI SUSHIL KUMAR SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Pollution Control Board has submitted its report to the Government and the National Green Tribunal (NGT) on the pollution level in the country, particularly in Delhi during the 2nd phase of odd-even drive in Delhi;
- (b) if so, the details thereof;
- (c) whether any survey has been conducted by the Government regarding the performance of Pollution Control Boards in each State of the country;
- (d) if so, the details thereof, State-wise particularly in Bihar; and
- (e) the total number of complaints received by the CPCBs regarding violation of pollution laws in the country during each of last three years and the current year and the details of steps being taken by the CPCB against the violators?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT,
FOREST AND CLIMATE CHANGE**

(SHRI ANIL MADHAV DAVE)

(a) Yes, Sir.

(b) The assessment of the Central Pollution Control Board (CPCB) indicated that there was increase in concentration of pollutants at most of the monitoring locations during the odd-even period. The National Green Tribunal (NGT) on 04-07-2016 observed that as per the CPCB report, the ambient air quality in Delhi during the Odd-Even implementation period is found to be more deteriorated than the one when the said restriction was not in force. NGT also observed that the average value of PM_{2.5} is higher during Odd-Even phase than pre Odd-Even period.

(c) & (d) No such recent survey has been conducted. However, the performance of CPCB is reviewed by Ministry of Environment, Forest and Climate Change (MoEF&CC) and the performance of SPCBs/PCCs are reviewed by State/UT Government concerned. Various issues relating to functioning of SPCBs/PCCs are discussed during the periodical conference of Chairmen and Member Secretaries of SPCBs/PCCs held by CPCB/MoEF&CC.

(e) CPCB has reported that it has received a total of 3417 complaints including VIP and other references in the last three years and current year as given below:

Year	Number of complaints
2013	634
2014	756
2015	1287
2016 (as on 18.07.2016)	740
Total	3417

The action taken by the CPCB against the violators of pollution laws includes issue of directions for improving performance and compliance with norms, directions to service agencies for disconnection of power/water supply, obtaining of bank guarantee, closure of industries etc.
